

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 404 of 2018

IN THE MATTER OF:

Sanjeev Kapoor

...Appellant

Vs.

BAHL Paper Mills Ltd. & Ors.

...Respondents

Present: For Appellant: - Ms. S. Janani, Advocate.

**For Respondents:- Mr. Virender Ganda, Senior Advocate
with Mr. Rakesh Kumar, Mr. Sahil Gupta, Advocates and
Ms. Mamta Rajput, CS.**

ORDER

10.12.2018— Learned counsel for the Appellant submits that she has been instructed by the Appellant to withdraw the appeal with liberty to raise all the questions before the National Company Law Tribunal which has initiated the contempt proceeding.

In this circumstance, we allow the Appellant to withdraw the appeal with liberty to file its reply before the Tribunal. As formal contempt proceeding has not been initiated, the Appellant may file affidavit in reply and may bring to the notice of the Tribunal that it has not violated any of the orders of this Appellate Tribunal. If such reply is filed by 4th January, 2019, the Tribunal will take it on record and decide it after hearing the parties. We make it clear that we have not expressed any opinion on the claim and counter allegation by the parties.

The appeal stands disposed of with aforesaid observations.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice Bansi Lal Bhat)
Member(Judicial)

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